

(3) (A3)  
Central Administrative Tribunal, Allahabad.

Registration O.A.No.403 of 1988

A.S.Awasthi ...

Applicant

Vs.

Union of India and others ... Respondents.

Hon.Ajay Johri,AM

Hon.G.S.Sharma, JM

(By Hon.Ajay Johri,AM)

In this application received u/s.19 of the Administrative Tribunals Act XIII of 1985, the applicant who was working as Driver at Kanpur had challenged the order of transfer from Kanpur to Agra curtailing his deputation period already granted by the Additional Post Master General after considering the present circumstances of the applicant arising out of sickness of the applicant himself, his wife and mother etc. Sri O.P.Gupta, learned counsel had moved an applicant for allowing him to withdraw the application. We allow the same. The application is dismissed as withdrawn.

*Subarna*  
JM

Dated 26.10.1988  
kkb

*30RT AM*